

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

111. IA/1800/2024 IA/1820/2024 IN C.P. (IB)/800(MB)2021

IN THE MATTER OF

DBS Bank India Ltd

VS

Saisons Trade and Industry Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Amey Hadwale (PH)

For the Respondent:

ORDER

I.A. 1800/2024

The Ld. Counsel for the Applicant very fairly concedes that Prayer Clause (b) is wrongly drafted because there are no receipts and payments statement.

In view of Prayer Clause (a), the 4th Progress Report is taken on record. I.A. is disposed of.

I.A. 1820/2024

After having heard the Ld. Counsel for the Applicant, we deem it appropriate to grant an extension of 6 months from 01.05.2024. In view thereof, I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/5468/2023 IA/4656/2023 IN C.P. (IB)/800(MB)2021

IN THE MATTER OF

DBS Bank India Ltd

VS

Saisons Trade and Industry Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

| | |
|---------------------------------------|-------------------------|
| For the Liquidator: | Adv. Amey Hadwale (PH) |
| For the Respondent: | Adv. Kunal Mehta (PH) |
| For the Respondent in I.A. 5468/2023: | Mr. Aayush Kothari (VC) |

ORDER

I.A. 5468/2023

Mr. Aayush Kothari, Advocate appearing for the respondent prays for time to file the reply. Notice in this application was issued on 01.12.2023 and thereafter on various occasions the I.A. has been listed but no reply has been filed till date. In the interest of justice, one last opportunity is granted to the respondent to file the reply after depositing cost of Rs. 15,000/- to the “*Prime Minister Relief Fund through Bharat Kosh*”. Adjourned to **09.05.2024**.

I.A. 4656/2023

The Ld. Counsel for the Applicant has furnished a short summary & tabulation of the documents which are still required from the corporate debtor. The Ld. Counsel for the corporate debtor prays for short adjournment to seek fresh instructions with respect to the availability of the relevant document. In view of the request made, adjourned to **09.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)